

namely, Rs. 1400-2600. The Pay Commission had recommended the scale of Rs. 1640-2600. The Pay Commission had recommended the scale of Rs. 1640-2900 for the posts of Senior Hindi Translators.

(b) and (c). The scale of pay of Assistants in the Central Secretariat Service was revised to set right an anomaly. Since there is no such anomaly in pay scales of Hindi Translators, the question of further revision their pay scales does not arise.

(d) The revised pay scales prescribed for the Junior Hindi Translators and the Senior Hindi Translators have effect from 1.1.1986.

Seizure of FIRs From Maruti Dealers

1439. SHRI RAM SAGAR (Saidpur):
SHRI P.R. KUMARAMANGA-
LAM:
SHRI NANDLAL MEENA:

Will the Minister of FINANCE be pleased to state:

(a) whether Income-tax authorities seized a large number of fixed deposit receipts (FDRs) in different names from Maruti dealers during the current year in Delhi;

(b) if so, the details thereof along with the FDRs seized recently, dealer-wise;

(c) the procedure adopted in releasing the FDRs;

(d) the number of FDRs released so far;

(e) whether the owners of the FDRs have been informed about the seizures; if not, the reasons therefor;

(f) whether a large number of FDRs standing in the fictitious names have also been released; if so, the reasons therefor;

(g) whether instances of harassment of genuine FDR holders by the Income-tax authorities in the matter of production of Bank Pass Book etc. have come to notice of the Government; and

(h) if so, the action proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVJAY SINGH):
(a) to (d). Searches were conducted under section 132 of the Income tax Act at the premises of seven Maruti Dealers in Delhi and FDRs in the names of various persons who had booked Maruti vehicles, were restrained under section 132 (3) of the Income tax Act. After enquiries regarding the identity of the persons in whose names of the FDRs are held and the source of investment, the FDRs of genuine persons are released. Dealer-wise details of FDRs restrained released and seized up to 31st December, 1990 are as follows:

Sl.No.	Name of dealer	No. of FDRs restrained under section 132 (3)	No. of FDRs where restraint order was lifted	No. of FDRs seized u/s 132 (1)
1	2	3	4	5
1.	M/s Vikas Motors (P) Ltd.	2916	1829	122
2.	M/s. Agnall Traders (P) Ltd.	2725	1758	53
3.	M/s Classic Motors (P) Ltd.	2130	1352	93
4.	Competent Automobiles (P) Ltd.	2333	1503	-
5.	Ganga Automobiles (P) Ltd.	3774	1962	-
6.	Saya Automobiles (P) Ltd.	1314	774	50
7.	Sikand & Co. (P) Ltd.	2514	1393	-
		17706	10571	318

(e) The owners of the FDRs have been informed about the restraint of their FDRs;

(f) No, Sir.

(g) and (h). There has been no harassment to genuine FDR holders. As a large number of FDRs have been restrained, their verification has taken some time. As soon as the verification is completed, the genuine FDRs are released.

[*Translation*]

Laying of Transmission Line Along with Dhaul Ganga Projects

1440. SHRI HARISH RAWAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government have conveyed their approval to the proposal for laying a transmission line along the Dhauliganga Project; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) and (b). No, Sir. Proposal for construction of 400 KV transmission line for Dhauliganga Hydro Electric Project was received in September, 1990. As the case was incomplete and lacked essential details, it was returned to the State Government on 12.9.1990. The case can be considered only when complete information is received from the State Government.

[*English*]

Capital Investment in Orissa by NRIs

1441. SHRI ANADI CHARAN DAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have formulated or propose to formulate any special scheme to encourage capital investment especially in Orissa by Non-resident Indians; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):

(a) No, Sir.

(b) Does not arise.

Sea-Food Export

1442. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether some executives from sea-food industry visited USA to study the ways and means of marketing products in that country;

(b) whether any report has been submitted by them in this regard and if so, details thereof;

(c) the countries in which our sea-food products are being exported at present; the quantity thereof exported to each country;

(d) the main items of sea-food exported; and

(e) the efforts made to provide new technological advances in packaging, shipping and advertising of sea-food?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): (a) Fifteen middle and top level executives, of whom five were drawn from the Marine Products Export Development Authority and